

Call for Contributors

Centre for International Trade Law of National Law University Odisha proposes to bring out an edited book with a multidisciplinary approach on **Fisheries Conservation and Trade in Fisheries: Towards Sustainable Use.**

Sustainable use of natural resources is very pivotal for ensuring long term prosperity and to prevent extinction of resources. Fisheries are one such natural resource which is over exploited. There is no doubt that fisheries have contributed significantly to global food security, livelihoods for many and not to mention the economy of the country. Fisheries play a crucial role in ensuring food security, employment as well as in livelihood in many countries, especially in developing countries and least developed countries. There has been a growth in seafood trade with the increased exports from the developing countries and with the advancement in storage and preservation technologies.

There is a growing interconnectedness between trade and resource conservation and the WTO can play a pivotal role in resource conservation. This has been evidenced in the WTO in United States- Import Prohibition of Certain Shrimp and Shrimp Products case. A healthy balance may be achieved if fish stocks are maintained within sustainable limits. The percentage of world marine fish stocks within biologically sustainable levels declined from 90 per cent in 1974 to 69 per cent in 2013. It is absolutely essential to achieve sustainable fishing not just for protecting the marine environment and the livelihoods which depend on fish stocks but for the World Trade Organisation as an institution itself if does not address a pressing environmental problem.

Even the Goal 14 of the Sustainable Development Goals relates to ‘conserve and sustainable use the oceans, seas and marine resources for sustainable development.’ To achieve this goal, certain targets and indicators were identified and accordingly target 14.4 and target 14.6 is relevant to fisheries conservation. Thus, there is an imminent need to balance the trade needs of a country, its food security and fisheries conservation. The proposed book aims at espousing the need for such a balance.

About the Centre:

The Centre for International Trade Law is a research centre of National Law University Odisha established in 2015. The Centre has three faculty members- Prof. Sheela Rai, Ms. Eluckiaa A. and Mr. Kapil Sharma and it currently has 12 student members. The Centre has

been constantly engaged in research in the field of international trade law. The Centre has already published a book in collaboration with Cambridge Scholars Press on Trade Facilitation and the WTO edited by Prof. Sheela Rai and Prof. Jane Winn. The Centre is also in the process of publishing a six volume work on Appellate Body Reports.

Suggested themes:

We invite original unpublished papers that may address one or more of the following themes:

1. Fisheries Conservation and Management Practices
2. Fisheries and WTO
3. Emerging trends in sustainable fishing
4. Food security and fisheries conservation
5. Dependency of developing countries on fisheries

These themes are merely suggestive and not an exhaustive one. The writers may explore any topic within fisheries conservation and fisheries trade.

Editors:

The editors of the book are Prof. Priyambada Mohanty Hejmadi, Ms. Eluckiaa A. and Mr. Kapil Sharma.

Prof. Priyambada Mohanty Hejmadi is a zoologist and has been honoured with Padma Shri award in recognition of her extensive research and academic contribution. She was the Vice-Chancellor of Sambalpur University. She is an animal rights activist and has voiced for the conservation of turtles. Recognising her expertise in turtles, she was called as an expert witness to the World Trade Organisation in the hearing of the U.S. Shrimp-Turtle dispute.

Ms. Eluckiaa A. and Mr. Kapil Sharma are faculty members of Centre for International Trade Law and have extensive publications in the field of International Trade Law. They both teach International Trade Law at National Law University Odisha. Mr. Kapil Sharma is currently pursuing Ph.D on Dispute Settlement Understanding of the WTO.

Submission Procedure

Writers having expertise in this area are invited to submit original unpublished paper on or before April 30, 2020 to citl@nluo.ac.in. Length of the paper should normally be between

5000 to 7000 words and an abstract of 200-300 words should also be sent along with the paper.

Submission Guidelines

Only original papers will be accepted for publication. Revised version of papers that was published earlier will not be accepted. The book will be published by Centre for International Trade Law, NLUO. Copyright will be with Centre for International Trade Law, NLUO and the authors will have to sign a Declaration of Originality and Transfer of Copyright Agreement. With regard to the selection of papers, the decisions of Editors will be final.

Submissions should be made in Microsoft Word. The paper shall be written in Times New Roman Font with size 12.

Contact Details

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